

the allegations against the petitioners are all false. It is further submitted by learned counsel for the petitioners that the petitioners have no criminal antecedent, as mentioned in paragraph no.3 of the supplementary affidavit dated 25.03.2021. It is next submitted that the petitioners are ready to co-operate with the investigation of the case and also ready and willing to furnish sufficient including cash security. It is next submitted that the co-accused persons have already been given the privilege of anticipatory bail by this Court vide order dated 22.03.2021, passed in A.B.A. No. 1376 of 2021. Hence, it is submitted that the petitioners be also given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the above named petitioners. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioners shall be released on bail on furnishing cash security of Rs. 5,000/- each and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned SDJM, Hazaribag in connection with Ichak P.S. Case No. 180 of 2020 subject to the condition that the petitioners will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-